

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No. 3590 of 2020**

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Nepal Mahto @ Nepal Mahato	...	Petitioner
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	: Mr. Sanjay Prasad, Advocate
For the State	: Mr. N.K. Gaunjhu, Addl. P.P.
For the Informant	: Mr. Manoj Kr. Sinha, Advocate

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**Order No.02 Dated- 14.09.2020**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Katras (Ram Kanali O.P.) P.S. Case No.117 of 2020 registered under sections 323/307/504 of the Indian Penal Code.

It is jointly submitted by the learned counsel for the petitioner and the learned counsel for the informant that matter has been settled between the parties outside the court.

The Learned counsel for the petitioner submits that the dispute between the parties arose consequent upon a motorcycle accident. It is further submitted that the allegation against the petitioner are all false. It is next submitted that the petitioner has no criminal antecedent as has been mentioned in paragraph no. 7 of the anticipatory bail application. It is then submitted that the petitioner is ready and willing to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. has no objection for the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of four weeks from the date of this order, he shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M., Dhanbad, in connection with Katras (Ram Kanali O.P.) P.S. Case No.117 of 2020 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

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